



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**



BETWEEN

MAHENDRA PRAKASH SOREN

..... **PETITIONER**

-VS-

STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

INDEX

Sl.No.	Particulars	Annexures	Pages No.
1.	Counter Affidavit on behalf of the respondent no. 10		1-10
2.	Photocopy of the Certificate of Consent to Establish (CTE)	"R-1"	11-14
3.	Photocopy of the Certificate of Consent to Operate (CTO)	"R-2"	15-20
5.	Photocopy of the letter dated ..2..11..2019	"R-3"	21
6.	Photocopy of the Check Slip dated ..3..1..12..2018.	"R-4"	22
7.	Photocopy of the aforesaid report dated 07.12.2017	"R-5"	23-24
9.	Photocopies of the aforesaid Certificate of Dealer Registration and License	"R-6"	24-25
10.	Photocopies of the Green Belt, boundary wall, sprinkling of water,	"R-7"	26-32

X

	internal roads and air monitoring station		
--	---	--	--

Dipankar Thakur
 DIPANKAR THAKUR

Advocate



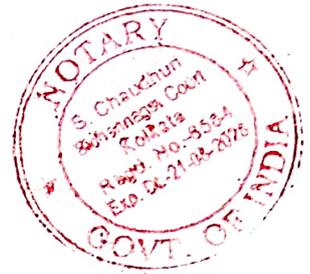
Enrollment No. - *F/1809/2025*.....

Mob. No. *9434214268*....

Email :- *dipank.1989/thakur@gmail.com*

✂

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**



BETWEEN

MAHENDRA PRAKASH SOREN

..... **PETITIONER**

-VS-

STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

**Counter Affidavit on behalf of the respondent no. 10 to the Original
Application filed by the petitioner.**

I, Md. Noorujjaman Shekh, son of Manjur Shekh, aged about 36 years, by faith - Muslim, by occupation - Business, residing at Village and P.O.: Rahaspur, District: Pakur, Jharkhand, Pin Code: 816107, do hereby solemnly affirm and say as follows::

1. That I am the Proprietor of the Stone Crusher unit namely M/S Noorujjaman Shekh, i.e. respondent no. 10 herein and I am also well acquainted with the facts and circumstances of the instant case. I am competent to make sign and affirm this affidavit for and/or on behalf of the Respondent No. 10 herein.
2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as

✂

the "said application") was served upon me on ..11/10/25..... I have perused the said application and have understood the purported, contents and/or tenor thereof.

3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:
 - a) The unit of the respondent no. 10 has been operating for the production of Stone Chips and Stone Dust. The unit has no Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 10 by reason of its activities could contribute to any form of environmental damage.
 - b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-13910629/2022/417 dated 27.09.2022 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".



~~8~~

- c) Certificate of Consent to Operate (CTO) dated 02.06.2025 was issued by the Jharkhand State Pollution Control Board and the same will be valid up to 31.05.2027. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) The Circle Officer, Hiranpur, by way of a Memo Being No. 07...~~88~~ dated ~~5/2/2025~~ ^{21/2/2019} had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot Nos. 108, 140(P), 139(P), 138 and 137 under Mouza: Mansinghpur in the name of the respondent no. 10 herein. Photocopy of the aforesaid letter dated ~~2/1/2019~~... is annexed hereto and marked as "Annexure R-3".
- e) It is pertinent to mention that before issuing and/or granting the aforesaid permission dated ~~31.12.2018~~ an inspection was conducted by the office of the Circle Officer on ~~2/1/2019~~... in the said land in question and the following observations were found from the Check Slip:

1. The distance from the nearest village	500 Meters
2. Mandir, Masjid and any other religious place	Not found
3. Distance from the National Highway	24 Kilometers
4. Distance from the State Highway	05 Kilometers
5. Distance from the District	50 Meters



~~6~~

Road	
6. Distance from the Railway Track	17 Kilometers
7. Distance from the Village Road	500 Meters
8. Distance from the Forest Area	Notified by the Forest Department
9. Distance from the Human Habitation	500 Meters
10. Distance from the Dam and/or Reservoir	05 Kilometers
11. Distance from the River	06 Kilometers
12. Distance from the Educational Institutions	600 Meters
13. Distance from the Hospitals	04 Kilometers
14. Distance from the Interstate Line of Control	23 Kilometers
15. Distance from the Monuments and/or Archeological Establishments	Not found



~~X~~

Photocopy of the aforesaid Check Slip dated 3.1.12./2018... is annexed hereto and marked as "Annexure R-4".

- f) The respondent no. 10 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 2027. The respondent no. 10 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- g) The Divisional Forest Officer, by way of a Letter No. 1881 dated 07.12.2017, had submitted a report in connection with the distance of the unit of respondent no. 10 from notified forest, National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 10 is outside the notified forest boundary and the distance between the said unit and Reserved/Protected Forest is more than 1150 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of Bio-Diversity area. Photocopy of the aforesaid report dated 07.12.2017 is annexed hereto and marked as "Annexure R-5".
- h) The respondent no. 10 herein had obtained the Certificate of Dealer Registration from the competent authority of the Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 10 herein. Photocopies of the aforesaid Certificate of Dealer



~~8~~

Registration and License are annexed hereto and collectively marked as "Annexure R-6".

5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.
6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 10 herein or that the unit of the respondent no. 10 herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 10 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 10 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 10 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that the respondent no. 10 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate of "Consent to Operate. Greenery has already been developed in terms of the Certificate of Consent to Operate. All internal roads have

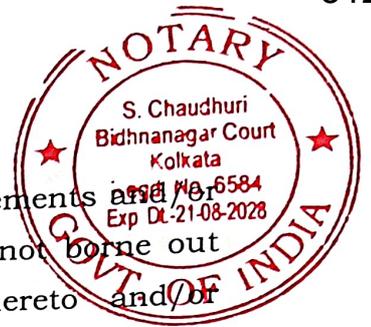


X

already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 10 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated .2.1.1.2019, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station are annexed hereto and collectively marked as "Annexure R-7".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 10 is operating the said unit without contributing any kind of pollution in the locality and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.
8. With regard to the statements made in paragraph nos. 11 to 15 of the said application, I repeat and reiterate the statements made in various





~~X~~

paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 10 herein. It is stated that there is no suppression on the part of the respondent no. 10 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced by the applicant before the Hon'ble Tribunal before submitting such false allegations.

9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
10. That the statements contained in paragraph nos. 1 to 3 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 4 and 6 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

Md. Noorujjaman Ghosh

DEPONENT

Sepankur Thakur

Advocate.

S. Chaudhuri
 S. CHAUDHURI
 ★ NOTARY ★
 GOVT. OF INDIA
 Regd. No.-6584/06
 Bidhannagar Court
 Dist.-North 24 Pgs

25 NOV 2025



R-1

X

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417

Dated : 2022-09-27

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 13910629 / dated : 01/08/2022 of M/S MD NOORUJJAMAN SHEKH, MD NOORUJJAMAN SHEKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981
2. **Documents Relied Upon:**
 - (a) The content of Checklist Ref. No. 1294 dated 20/08/2022 of the Site Selection Committee;
 - (b) The content of Consent-to-Establish (CTE) granted before expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-2026497/2018/315 Dated: 26.03.2018 at Khata No. – 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 19.20 Lacs for the production capacity of Stone Chips -1000 Cft/Day and Stone Dust – 100 Cft/Day.
 - (c) The content of last granted Consent-to-Operate (CTO) issued before expansion vide Board's Ref No. JSPCB/HO/RNC/CTO-9351239/2021/437 Dated: 15.03.2021 for the production capacity of Stone Chips- 1000 Cft/Day and Stone Dust – 100 Cft/Day valid till 31/03/2023;
 - (d) The content of Two land agreement (i) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Smt Charki Turi, Sri Karmachari Turi and Md Noorujjaman Shekh for J.B. No. – 52; Daag Nos. – 140(P), 139(P), 138 & 137 in Mauza - Mansinghpur over an area of 01 Bigha 15 Katha 06 Dhur valid for 4 years.
 - (ii) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Sri John Tudu, Sri Chunda Tudu, Sri Girish Tudu and Md Noorujjaman Shekh for J.B. No. – 26; Daag Nos. – 108 in Mauza - Mansinghpur over an area of 01 Bigha 04 Katha 00 Dhur valid for 4 years.
 - (e) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 1945 dated 04/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located / available within 10 km distance from project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary.
 - (f) The content of Distance certificate issued by the DFO, Pakur Forest Division vide letter no. - 1881 dated 07/12/2017 certifying that the proposed site falls outside notified forest boundary and distance of battery point from notified forest land is 1150 m.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR, P S -MANSINGHPUR, District-PAKUR as follows:

Project	Site-Area	Investment (Rs)/ Year	Product & Capacity	Period of CTE

	Plot Nos.	Area			
In Expansion	Khata No. – 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137	02 Bigha 19 Katha 06 Dhur	153.5 Lakhs	Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day	One year from the date of issue

(A) Specific Conditions:

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
7. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
8. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
9. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
10. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.



11. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Sct(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

✗

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva
Kumar
Sinha

Digitally signed [Rajiva Kumar Sinha]
by Rajiva Kumar Sinha
Date: 2022.09.27
20:19:15 +05'30' Dated : 2022-09-27

Memo No. : JSPCB/HO/RNC/CTE-
13910629/2022/417

Copy to : Md. Noorujjaman Shekh, Prop., M/s Noorujjaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.-Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by Rajiva
Kumar Sinha
Date: 2022.09.27
20:19:38 +05'30'

R-2

X5



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-24076061/2025/2692

Dated : 2025-11-17

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-10-18 of M/S MD NOORUJJAMAN SHEKH, Occupier Name :MD NOORIJAMAN SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - a) The content of Copy of CTE issued vide Board's Ref No.: JSPCB/HO/RNC/ CTE-13910629/2022/417 Dated : 2022-09-27 for the production of Stone Chips-9,000 CFT/Day and Stone Dust-1,000 CFT/Day along with CTO compliance Report and Photographs.
 - b) The content of CTO was granted vide Ref No. JSPCB/HO/RNC/CTO-19802289/ 2024/1588 Dated : 2024-10-08 production of Stone Chips-9,000 CFT/Day , Stone Dust-1,000 CFT/Day valid till 31/05/2025.
 - c) The content of (i) A Notarized land rent agreement bearing A.W.F Sl. No. 4647 dated 28/08/2023 executed by and b/w Sri John Tudu & 02 others with Md Noorujaman Shekh at J.B No.: 26 Daag No. : 108 over an area of 1 Bigha 4 Katha in Mouza – Mansinghpur valid for 04 Years 11 Months.
ii) A Notarized land rent agreement bearing Sl. No. 547 dated 11/04/2023 executed by and b/w Charki Turi with Md Noorujaman Shekh at J.B No.: 52 Daag No. : 140(P), 139(P), 138, 137 over an area of 1 Bigha 15 Katha 6 Dhur in Mouza – Mansinghpur valid for 04 Years 11 Months.
 - d) The content of Notarized affidavit bearing Ref. No. 17 dated 15/05/2025 for Purchase raw material from valid source.
 - e) The content of Inspection Report (I/R) vide ref no.2268 dated 30/10/2025 at Regional Office, Dumka.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR , P S -MANSINGHPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	Khata No. – 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137	02 Bigha 19 Katha 06 Dhur	256.5 Lacs	Stone Chips-9,000 CFT/Day , Stone Dust-1,000 CFT/Day	31/05/2027

~~X~~

(A) **Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials /products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meters from the crusher within 600



g/Nm³.

15. That, the occupier shall maintain the concentration of dust up to 10 meters from the crusher within 600 g/Nm³.

16. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

17. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

18. That, the CTO supersede the CTO granted previously vide Ref No. JSPCB/HO/RNC/CTO-19802289/2024/1588 Dated : 2024-10-08, valid upto 31/05/2025.

19. That, the occupier shall maintain USEPA certified PM 10 Analyzer within three months with onsite display and shall provide connectivity to JSPCB server otherwise Environmental Compensation will be levied or CTO may be revoked.

20. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

~~2X~~

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Kumar

Manibhushan

Digitally signed by
Kumar Manibhushan
Date: 2025.11.17
21:03:12 +05'30'

[Kumar Manibhushan]

Environmental Engineer-Cum-
Divisional Head, Dumka

Dated : 2025-11-17

Memo No. : JSPCB/HO/RNC/CTO-
24076061/2025/2692

Copy to: M/s Noorujjaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Kumar
Manibhushan

Digitally signed by Kumar
Manibhushan
Date: 2025.11.17 21:03:37 +05'30'

[Kumar Manibhushan]
Environmental Engineer-Cum-
Divisional Head, Dumka

R-3 ✘

कार्यालय, अंचल अधिकारी, हिरणपुर।

पत्रांक...07.../रा0.

प्रेषक,

अंचल अधिकारी,
हिरणपुर।

सेवा में,

जिला खनन पदाधिकारी,
पाकुड़।

हिरणपुर, दिनांक...02/01/19.

विषय :- हिरणपुर अंचल अंतर्गत मौजा-मानसिंहपुर, प्लॉट नं०-108, 137, 138, 139/पी० एवं 140/पी० रकवा 02बी०-19क०-06 धूर क्षेत्र पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु मेसर्स नुरुज्जमान शेख, प्रो० नुरुज्जमान शेख पिता मनजूर शेख, ग्राम रहसपुर, पो० रहसपुर, थाना-पाकुड़(मु०) जिला-पाकुड़ द्वारा दाखिल आवेदन पत्र दिनांक 24.09.2018 में जाँच प्रतिवेदन के संबंध में।

प्रसंग - भवदीय पत्रांक-2113/एम०, पाकुड़ दिनांक 26.09.2018

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में कहना है हिरणपुर अंचल अंतर्गत मौजा-मानसिंहपुर, प्लॉट नं०-108, 137, 138, 139/पी० एवं 140/पी० रकवा 02बी०-19क०-06 धूर क्षेत्र पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु मेसर्स नुरुज्जमान शेख, प्रो० नुरुज्जमान शेख पिता मनजूर शेख, ग्राम रहसपुर, पो० रहसपुर, थाना-पाकुड़(मु०) जिला-पाकुड़ द्वारा आवेदन दिया गया है।

संबंधित राजस्व कर्मचारी से जाँच करायी गयी। जाँच प्रतिवेदन अंचल निरीक्षक, हिरणपुर के माध्यम से प्राप्त हुआ है। राजस्व कर्मचारी द्वारा प्रतिवेदित किया गया है कि विगत सर्वे खतियान के अनुसार आवेदित भूमि की विवरणी निम्न प्रकार है :-

क्र० सं०	मौजा का नाम एवं थाना नं०	खाता सं०	दाग सं०	खतियानी रकवा बी०-क०-धूर	प्रस्तावित रकवा बी०-क०-धूर	खतियान के अनुसार जमीन का किस्म	खतियानी रैयत का नाम
1	मानसिंहपुर नं०-103	52	139/पी०	00-12-14	00-09-05	बाड़ी आउल	रूपम मिर्धा
2	मानसिंहपुर नं०-103	52	140/पी	01-12-01	01-00-12	बाड़ी आउल	तथेव
कुल				02-04-15	01-09-17		

आवेदित दाग सं०-137 एवं 138 वास्तु किस्म की भूमि रहने एवं दाग सं०-108 के खतियानी रैयत के वंशज के बारे में पता नहीं चलने के कारण इन तीन प्लॉटों को प्रतिवेदित नहीं किया जा रहा है।

मौजा मानसिंहपुर के दाग सं० 139/पी० एवं 140/पी० के खतियानी रैयत रूपम मिर्धा के वंशज द्वारा किरायानामा -सह- एकरारनामा के माध्यम से श्री नुरुज्जमान शेख पिता मनजूर शेख को वर्णित भूमि पर क्रशर का संचालन हेतु अपनी सहमति दी गई है। उक्त भूमि पर वर्तमान में क्रशर मशीन अवस्थित है एवं पत्थर के डिलर्स लाईसेंस के अलावा अन्य कार्य हेतु उपयुक्त नहीं है। प्रश्नगत भूमि रैयती है। खतियानी रैयत के वंशजों द्वारा बताया गया कि श्री नुरुज्जमान शेख द्वारा नियमित रूप से जमीन के मुआवजा का भुगतान किया जाता है। प्रस्तावित भूमि के आस-पास कोई धार्मिक स्थल, गाँव, स्कूल, अस्पताल इत्यादि नहीं है।

अतः मौजा-मानसिंहपुर, थाना नं०-103, खाता सं०-52 प्लॉट नं०-139/पी० एवं 140/पी०, रकवा 01बी०-09क०-17 धूर(एक बीघा नौ कठ सतरह धूर) भूमि पर मेसर्स नुरुज्जमान शेख, प्रो० नुरुज्जमान शेख पिता मनजूर शेख, ग्राम रहसपुर, पो० रहसपुर, थाना-पाकुड़(मु०) जिला-पाकुड़ को पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु ट्रेस नक्शा, जाँच प्रतिवेदन की मूल प्रति एवं संबंधित अन्य कागजात इस पत्र के साथ संलग्न कर भेजा जा रहा है।

विश्वासभाजन

अनुलग्नक-यथोक्त।

अंचल अधिकारी,
हिरणपुर
02/01/19.

Md. Noorujjaman Ghiloh

R-4

22

चेक-स्लीप (क्रशर)

1. आवेदक का नाम एवं पूरा पता :- श्री० नूरुज्जमान शेख पिता-मनसूर शेख शाह-मनसूर
श्री० - महगपुर बाना-पण्ड (छ०) डिवा-पाकुड़
2. गा- आवेदित भूमि का विवरण :- गाँवा :- गान्धीपुर खता सं० :- 2652
अवेदित खता सं० :- 108/137/138/139/140/141/142/143/144/145/146/147/148/149/150/151/152/153/154/155/156/157/158/159/160/161/162/163/164/165/166/167/168/169/170/171/172/173/174/175/176/177/178/179/180/181/182/183/184/185/186/187/188/189/190/191/192/193/194/195/196/197/198/199/200/201/202/203/204/205/206/207/208/209/210/211/212/213/214/215/216/217/218/219/220/221/222/223/224/225/226/227/228/229/230/231/232/233/234/235/236/237/238/239/240/241/242/243/244/245/246/247/248/249/250/251/252/253/254/255/256/257/258/259/260/261/262/263/264/265/266/267/268/269/270/271/272/273/274/275/276/277/278/279/280/281/282/283/284/285/286/287/288/289/290/291/292/293/294/295/296/297/298/299/300/301/302/303/304/305/306/307/308/309/310/311/312/313/314/315/316/317/318/319/320/321/322/323/324/325/326/327/328/329/330/331/332/333/334/335/336/337/338/339/340/341/342/343/344/345/346/347/348/349/350/351/352/353/354/355/356/357/358/359/360/361/362/363/364/365/366/367/368/369/370/371/372/373/374/375/376/377/378/379/380/381/382/383/384/385/386/387/388/389/390/391/392/393/394/395/396/397/398/399/400/401/402/403/404/405/406/407/408/409/410/411/412/413/414/415/416/417/418/419/420/421/422/423/424/425/426/427/428/429/430/431/432/433/434/435/436/437/438/439/440/441/442/443/444/445/446/447/448/449/450/451/452/453/454/455/456/457/458/459/460/461/462/463/464/465/466/467/468/469/470/471/472/473/474/475/476/477/478/479/480/481/482/483/484/485/486/487/488/489/490/491/492/493/494/495/496/497/498/499/500/501/502/503/504/505/506/507/508/509/510/511/512/513/514/515/516/517/518/519/520/521/522/523/524/525/526/527/528/529/530/531/532/533/534/535/536/537/538/539/540/541/542/543/544/545/546/547/548/549/550/551/552/553/554/555/556/557/558/559/560/561/562/563/564/565/566/567/568/569/570/571/572/573/574/575/576/577/578/579/580/581/582/583/584/585/586/587/588/589/590/591/592/593/594/595/596/597/598/599/600/601/602/603/604/605/606/607/608/609/610/611/612/613/614/615/616/617/618/619/620/621/622/623/624/625/626/627/628/629/630/631/632/633/634/635/636/637/638/639/640/641/642/643/644/645/646/647/648/649/650/651/652/653/654/655/656/657/658/659/660/661/662/663/664/665/666/667/668/669/670/671/672/673/674/675/676/677/678/679/680/681/682/683/684/685/686/687/688/689/690/691/692/693/694/695/696/697/698/699/700/701/702/703/704/705/706/707/708/709/710/711/712/713/714/715/716/717/718/719/720/721/722/723/724/725/726/727/728/729/730/731/732/733/734/735/736/737/738/739/740/741/742/743/744/745/746/747/748/749/750/751/752/753/754/755/756/757/758/759/760/761/762/763/764/765/766/767/768/769/770/771/772/773/774/775/776/777/778/779/780/781/782/783/784/785/786/787/788/789/790/791/792/793/794/795/796/797/798/799/800/801/802/803/804/805/806/807/808/809/810/811/812/813/814/815/816/817/818/819/820/821/822/823/824/825/826/827/828/829/830/831/832/833/834/835/836/837/838/839/840/841/842/843/844/845/846/847/848/849/850/851/852/853/854/855/856/857/858/859/860/861/862/863/864/865/866/867/868/869/870/871/872/873/874/875/876/877/878/879/880/881/882/883/884/885/886/887/888/889/890/891/892/893/894/895/896/897/898/899/900/901/902/903/904/905/906/907/908/909/910/911/912/913/914/915/916/917/918/919/920/921/922/923/924/925/926/927/928/929/930/931/932/933/934/935/936/937/938/939/940/941/942/943/944/945/946/947/948/949/950/951/952/953/954/955/956/957/958/959/960/961/962/963/964/965/966/967/968/969/970/971/972/973/974/975/976/977/978/979/980/981/982/983/984/985/986/987/988/989/990/991/992/993/994/995/996/997/998/999/1000/1001/1002/1003/1004/1005/1006/1007/1008/1009/1010/1011/1012/1013/1014/1015/1016/1017/1018/1019/1020/1021/1022/1023/1024/1025/1026/1027/1028/1029/1030/1031/1032/1033/1034/1035/1036/1037/1038/1039/1040/1041/1042/1043/1044/1045/1046/1047/1048/1049/1050/1051/1052/1053/1054/1055/1056/1057/1058/1059/1060/1061/1062/1063/1064/1065/1066/1067/1068/1069/1070/1071/1072/1073/1074/1075/1076/1077/1078/1079/1080/1081/1082/1083/1084/1085/1086/1087/1088/1089/1090/1091/1092/1093/1094/1095/1096/1097/1098/1099/1100/1101/1102/1103/1104/1105/1106/1107/1108/1109/1110/1111/1112/1113/1114/1115/1116/1117/1118/1119/1120/1121/1122/1123/1124/1125/1126/1127/1128/1129/1130/1131/1132/1133/1134/1135/1136/1137/1138/1139/1140/1141/1142/1143/1144/1145/1146/1147/1148/1149/1150/1151/1152/1153/1154/1155/1156/1157/1158/1159/1160/1161/1162/1163/1164/1165/1166/1167/1168/1169/1170/1171/1172/1173/1174/1175/1176/1177/1178/1179/1180/1181/1182/1183/1184/1185/1186/1187/1188/1189/1190/1191/1192/1193/1194/1195/1196/1197/1198/1199/1200/1201/1202/1203/1204/1205/1206/1207/1208/1209/1210/1211/1212/1213/1214/1215/1216/1217/1218/1219/1220/1221/1222/1223/1224/1225/1226/1227/1228/1229/1230/1231/1232/1233/1234/1235/1236/1237/1238/1239/1240/1241/1242/1243/1244/1245/1246/1247/1248/1249/1250/1251/1252/1253/1254/1255/1256/1257/1258/1259/1260/1261/1262/1263/1264/1265/1266/1267/1268/1269/1270/1271/1272/1273/1274/1275/1276/1277/1278/1279/1280/1281/1282/1283/1284/1285/1286/1287/1288/1289/1290/1291/1292/1293/1294/1295/1296/1297/1298/1299/1300/1301/1302/1303/1304/1305/1306/1307/1308/1309/1310/1311/1312/1313/1314/1315/1316/1317/1318/1319/1320/1321/1322/1323/1324/1325/1326/1327/1328/1329/1330/1331/1332/1333/1334/1335/1336/1337/1338/1339/1340/1341/1342/1343/1344/1345/1346/1347/1348/1349/1350/1351/1352/1353/1354/1355/1356/1357/1358/1359/1360/1361/1362/1363/1364/1365/1366/1367/1368/1369/1370/1371/1372/1373/1374/1375/1376/1377/1378/1379/1380/1381/1382/1383/1384/1385/1386/1387/1388/1389/1390/1391/1392/1393/1394/1395/1396/1397/1398/1399/1400/1401/1402/1403/1404/1405/1406/1407/1408/1409/1410/1411/1412/1413/1414/1415/1416/1417/1418/1419/1420/1421/1422/1423/1424/1425/1426/1427/1428/1429/1430/1431/1432/1433/1434/1435/1436/1437/1438/1439/1440/1441/1442/1443/1444/1445/1446/1447/1448/1449/1450/1451/1452/1453/1454/1455/1456/1457/1458/1459/1460/1461/1462/1463/1464/1465/1466/1467/1468/1469/1470/1471/1472/1473/1474/1475/1476/1477/1478/1479/1480/1481/1482/1483/1484/1485/1486/1487/1488/1489/1490/1491/1492/1493/1494/1495/1496/1497/1498/1499/1500/1501/1502/1503/1504/1505/1506/1507/1508/1509/1510/1511/1512/1513/1514/1515/1516/1517/1518/1519/1520/1521/1522/1523/1524/1525/1526/1527/1528/1529/1530/1531/1532/1533/1534/1535/1536/1537/1538/1539/1540/1541/1542/1543/1544/1545/1546/1547/1548/1549/1550/1551/1552/1553/1554/1555/1556/1557/1558/1559/1560/1561/1562/1563/1564/1565/1566/1567/1568/1569/1570/1571/1572/1573/1574/1575/1576/1577/1578/1579/1580/1581/1582/1583/1584/1585/1586/1587/1588/1589/1590/1591/1592/1593/1594/1595/1596/1597/1598/1599/1600/1601/1602/1603/1604/1605/1606/1607/1608/1609/1610/1611/1612/1613/1614/1615/1616/1617/1618/1619/1620/1621/1622/1623/1624/1625/1626/1627/1628/1629/1630/1631/1632/1633/1634/1635/1636/1637/1638/1639/1640/1641/1642/1643/1644/1645/1646/1647/1648/1649/1650/1651/1652/1653/1654/1655/1656/1657/1658/1659/1660/1661/1662/1663/1664/1665/1666/1667/1668/1669/1670/1671/1672/1673/1674/1675/1676/1677/1678/1679/1680/1681/1682/1683/1684/1685/1686/1687/1688/1689/1690/1691/1692/1693/1694/1695/1696/1697/1698/1699/1700/1701/1702/1703/1704/1705/1706/1707/1708/1709/1710/1711/1712/1713/1714/1715/1716/1717/1718/1719/1720/1721/1722/1723/1724/1725/1726/1727/1728/1729/1730/1731/1732/1733/1734/1735/1736/1737/1738/1739/1740/1741/1742/1743/1744/1745/1746/1747/1748/1749/1750/1751/1752/1753/1754/1755/1756/1757/1758/1759/1760/1761/1762/1763/1764/1765/1766/1767/1768/1769/1770/1771/1772/1773/1774/1775/1776/1777/1778/1779/1780/1781/1782/1783/1784/1785/1786/1787/1788/1789/1790/1791/1792/1793/1794/1795/1796/1797/1798/1799/1800/1801/1802/1803/1804/1805/1806/1807/1808/1809/1810/1811/1812/1813/1814/1815/1816/1817/1818/1819/1820/1821/1822/1823/1824/1825/1826/1827/1828/1829/1830/1831/1832/1833/1834/1835/1836/1837/1838/1839/1840/1841/1842/1843/1844/1845/1846/1847/1848/1849/1850/1851/1852/1853/1854/1855/1856/1857/1858/1859/1860/1861/1862/1863/1864/1865/1866/1867/1868/1869/1870/1871/1872/1873/1874/1875/1876/1877/1878/1879/1880/1881/1882/1883/1884/1885/1886/1887/1888/1889/1890/1891/1892/1893/1894/1895/1896/1897/1898/1899/1900/1901/1902/1903/1904/1905/1906/1907/1908/1909/1910/1911/1912/1913/1914/1915/1916/1917/1918/1919/1920/1921/1922/1923/1924/1925/1926/1927/1928/1929/1930/1931/1932/1933/1934/1935/1936/1937/1938/1939/1940/1941/1942/1943/1944/1945/1946/1947/1948/1949/1950/1951/1952/1953/1954/1955/1956/1957/1958/1959/1960/1961/1962/1963/1964/1965/1966/1967/1968/1969/1970/1971/1972/1973/1974/1975/1976/1977/1978/1979/1980/1981/1982/1983/1984/1985/1986/1987/1988/1989/1990/1991/1992/1993/1994/1995/1996/1997/1998/1999/2000/2001/2002/2003/2004/2005/2006/2007/2008/2009/2010/2011/2012/2013/2014/2015/2016/2017/2018/2019/2020/2021/2022/2023/2024/2025/2026/2027/2028/2029/2030/2031/2032/2033/2034/2035/2036/2037/2038/2039/2040/2041/2042/2043/2044/2045/2046/2047/2048/2049/2050/2051/2052/2053/2054/2055/2056/2057/2058/2059/2060/2061/2062/2063/2064/2065/2066/2067/2068/2069/2070/2071/2072/2073/2074/2075/2076/2077/2078/2079/2080/2081/2082/2083/2084/2085/2086/2087/2088/2089/2090/2091/2092/2093/2094/2095/2096/2097/2098/2099/2100/2101/2102/2103/2104/2105/2106/2107/2108/2109/2110/2111/2112/2113/2114/2115/2116/2117/2118/2119/2120/2121/2122/2123/2124/2125/2126/2127/2128/2129/2130/2131/2132/2133/2134/2135/2136/2137/2138/2139/2140/2141/2142/2143/2144/2145/2146/2147/2148/2149/2150/2151/2152/2153/2154/2155/2156/2157/2158/2159/2160/2161/2162/2163/2164/2165/2166/2167/2168/2169/2170/2171/2172/2173/2174/2175/2176/2177/2178/2179/2180/2181/2182/2183/2184/2185/2186/2187/2188/2189/2190/2191/2192/2193/2194/2195/2196/2197/2198/2199/2200/2201/2202/2203/2204/2205/2206/2207/2208/2209/2210/2211/2212/2213/2214/2215/2216/2217/2218/2219/2220/2221/2222/2223/2224/2225/2226/2227/2228/2229/2230/2231/2232/2233/2234/2235/2236/2237/2238/2239/2240/2241/2242/2243/2244/2245/2246/2247/2248/2249/2250/2251/2252/2253/2254/2255/2256/2257/2258/2259/2260/2261/2262/2263/2264/2265/2266/2267/2268/2269/2270/2271/2272/2273/2274/2275/2276/2277/2278/2279/2280/2281/2282/2283/2284/2285/2286/2287/2288/2289/2290/2291/2292/2293/2294/2295/2296/2297/2298/2299/2300/2301/2302/2303/2304/2305/2306/2307/2308/2309/2310/2311/2312/2313/2314/2315/2316/2317/2318/2319/2320/2321/2322/2323/2324/2325/2326/2327/2328/2329/2330/2331/2332/2333/2334/2335/2336/2337/2338/2339/2340/2341/2342/2343/2344/2345/2346/2347/2348/2349/2350/2351/2352/2353/2354/2355/2356/2357/2358/2359/2360/2361/2362/2363/2364/2365/2366/2367/2368/2369/2370/2371/2372/2373/2374/2375/2376/2377/2378/2379/2380/2381/2382/2383/2384/2385/2386/2387/2388/2389/2390/2391/2392/2393/2394/2395/2396/2397/2398/2399/2400/2401/2402/2403/2404/2405/2406/2407/2408/2409/2410/2411/2412/2413/2414/2415/2416/2417/2418/2419/2420/2421/2422/2423/2424/2425/2426/2427/2428/2429/2430/2431/2432/2433/2434/2435/2436/2437/2438/2439/2440/2441/2442/2443/2444/2445/2446/2447/2448/2449/2450/2451/2452/2453/2454/2455/2456/2457/2458/2459/2460/2461/2462/2463/2464/2465/2466/2467/2468/2469/2470/2471/2472/2473/2474/2475/2476/2477/2478/2479/2480/2481/2482/2483/2484/2485/2486/2487/2488/2489/2490/2491/2492/2493/2494/2495/2496/2497/2498/2499/2500/2501/2502/2503/2504/2505/2506/2507/2508/2509/2510/2511/2512/2513/2514/2515/2516/2517/2518/2519/2520/2521/2522/2523/2524/2525/2526/2527/2528/2529/2530/2531/2532/2533/2534/2535/2536/2537/2538/2539/2540/2541/2542/2543/2544/2545/2546/2547/2548/2549/2550/2551/2552/2553/2554/2555/2556/2557/2558/2559/2560/2561/2562/2563/2564/2565/2566/2567/2568/2569/2570/2571/2572/2573/2574/2575/2576/2577/2578/2579/2580/2581/2582/2583/2584/2585/2586/2587/2588/2589/2590/2591/2592/2593/2594/2595/2596/2597/2598/2599/2600/2601/2602/2603/2604/2605/2606/2607/2608/2609/2610/2611/2612/2613/2614/2615/2616/2617/2618/2619/2620/2621/2622/2623/2624/2625/2626/2627/2628/2629/2630/2631/2632/2633/2634/2635/2636/2637/2638/2639/2640/2641/2642/2643/2644/2645/2646/2647/2648/2649/2650/2651/2652/2653/2654/2655/2656/2657/2658/2659/2660/2661/2662/2663/2664/2665/2666/2667/2668/2669/2670/2671/2672/2673/2674/2675/2676/2677/2678/2679/2680/2681/2682/2683/2684/2685/2686/2687/2688/2689/2690/2691/2692/2693/2694/2695/2696/2697/2698/2699/2700/2701/2702/2703/2704/2705/2706/2707/2708/2709/2710/2711/2712/2713/2714/2715/2716/2717/2718/2719/2720/2721/2722/2723/2724/2725/2726/

R-5 28
Annexure-I- Report Format

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: MD NOORRUJJAMAN SHAIKH

Organization Name: MD NOORRUJJAMAN SHAIKH

Email ID: mdnoorpk@gmail.com

Contact: 8210740358

Location of Proposed Land: MANSINGHPUR

District: PAKUR

Name of the Circle: HIRANPUR

Location of Battery Point: MANSINGHPUR

Thana No: 103

Thana Name: PAKUR

Khata No: 26,52

Plot/Khesra No: 108,140P,139P,138,137

S. No	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether the proposed site falls outside notified forest boundary or not?	Yes	Yes
2	Distance of Battery Point from Notified Forest Land (distance in meters)?	1150	1150
3	Is there any National Park situated within a radius of 10 km from the battery point?	No	No
4	Is there any Wild Life Sanctuary situated within a radius of 10 km from the battery point?	No	No
5	Is the proposed project situated in any Eco Sensitive Zone?	No	No
6	Is there any notified Bio-Diversity area within a radius of 10 km from the battery point?	No	No

Not- This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant.

Division- PAKUR FOREST DIVISION

Letter No. 1981.....

Date of Issue 07/12/2017

Signature.....

[Signature]
07/12/17
Divisional Forest officer

R-6

Certificate of Dealer Registration.**FORM 'B'****[Rule-4]**

Mineral Dealer Regn. No. J062314569

Year: 2019

1. Name of Dealer (In full) : MS NOORUJJAMAN SHEKH
 2. Full Address(with Residential proof) : VILL- RAHASPUR, PANCHAYAT - RAHASPUR,POST - RAHASPUR, DIST - PAKUR MOUZA - MANSINGHPUR, PLOT NO - ,140P,139P, AREA - 01B-09K-17D
 3. Father's Name in full (in case of firm, : MANJUR SHEKH
 give names and address of partners and person holding powers of attorney to act on behalf of the firm)

4. Profession of the dealer : BUSINESS

5. Specific place or places of business :
(Processing / storing / Selling / Trading)

Sl#.	Application No	Reference No	Location
1	NDA/145691905	NDA15370/2019	MOUZA -MANSINGHPUR, PLOT-140P,139P,AREA- 1B-9K-17D

6. Specific purpose for which Registration is granted

SL#.	APPLICATION NO	REFERENCE NO	LOCATION	Specific Purpose
1	NDA/145691905	NDA15370/2019	MOUZA -MANSINGHPUR, PLOT-140P,139P,AREA- 1B-9K-17D	PROCESSING

7. Name of mineral/ore covered under the license

Sl#.	Application No	Reference No	Mineral
1	NDA/145691905	NDA15370/2019	STONE, STONE (CHIPS), STONE DUST

8. Name and Address of persons/firms from whom the mineral/ore will be purchased/procured

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/145691905	NDA15370/2019	STONE	VALID SOURCES
2	NDA/145691905	NDA15370/2019	STONE (CHIPS)	VALID SOURCES
3	NDA/145691905	NDA15370/2019	STONE DUST	VALID SOURCES

9. If it is a case of re-registration/re-activation enter the number and date of grant of the original registration

NA

10. No. and date of application for this Registration : NDA/145691905 – 11 May 2019

11. Condition Imposed by Licensing authority

- i. The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- ii. The Dealer shall have to procure minerals from valid and legal sources.
- iii. The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- iv. The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- v. The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- vi. No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- vii. This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.

24/05/2019

Date of grant

As it is a system generated document no need of signature



28

Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
 (Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the factories Act, 1948

Application ID - FCA23053000030

Licence No - FCA2335305017919

1. Name of the Factory: **M/S NOORUJJAMAN SHEKH (UNIT-3)**
2. Licence valid up to: **31st December 2027**
3. Full Address of Factory:

Address:	J.B. NO. 52, P. NO. 137,138,139P, 140P	Landmark:	
	MANSHINGHPUR, HIRANPUR, PAKUR		
Post Office:	MANSHINGHPUR	Police Station:	HIRANPUR
Block:	HIRANPUR	District:	PAKUR
State:	JHARKHAND	PIN Code:	816104

4. Name of Occupier: **MD NOORUJJAMAN SHEKH**
- 4a. Type of organising body: **PRIVATE FIRM PROPRIETERSHIP CONCERN**
5. Maximum number of persons to be employed on any day: **16** Fee Details: ₹ 34500 only /-
6. Total installed capacity (Not Exceeding) -
- (a) In Horse Power [Other than (b)]: **200 H.P.**
- (b) In case of Electricity generating.
- Generating and Transforming Station: **D.G SET. 200 K.W. Transformer 200 K.W**



INSPECTOR OF FACTORIES

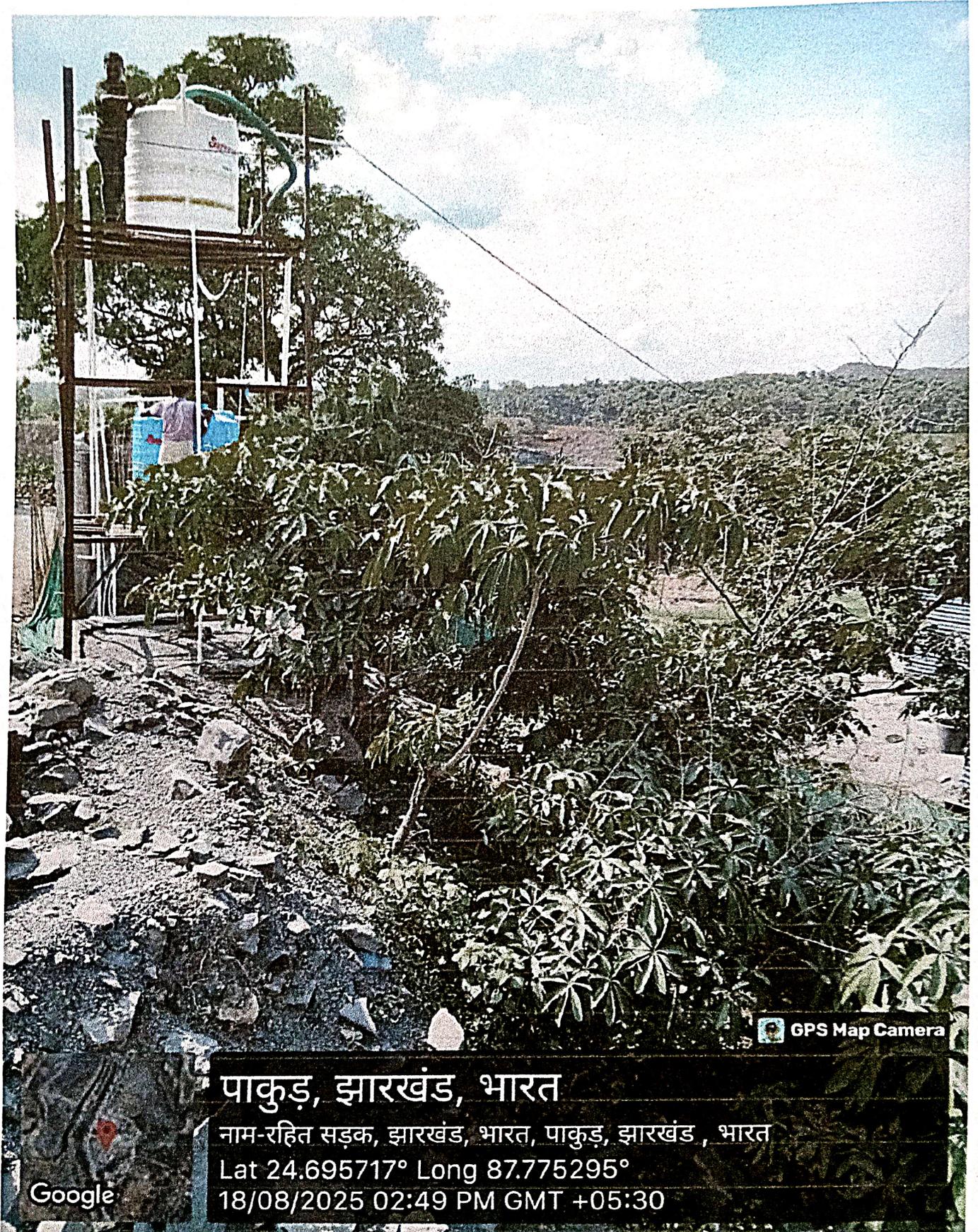
SAHEBGANJ

Note

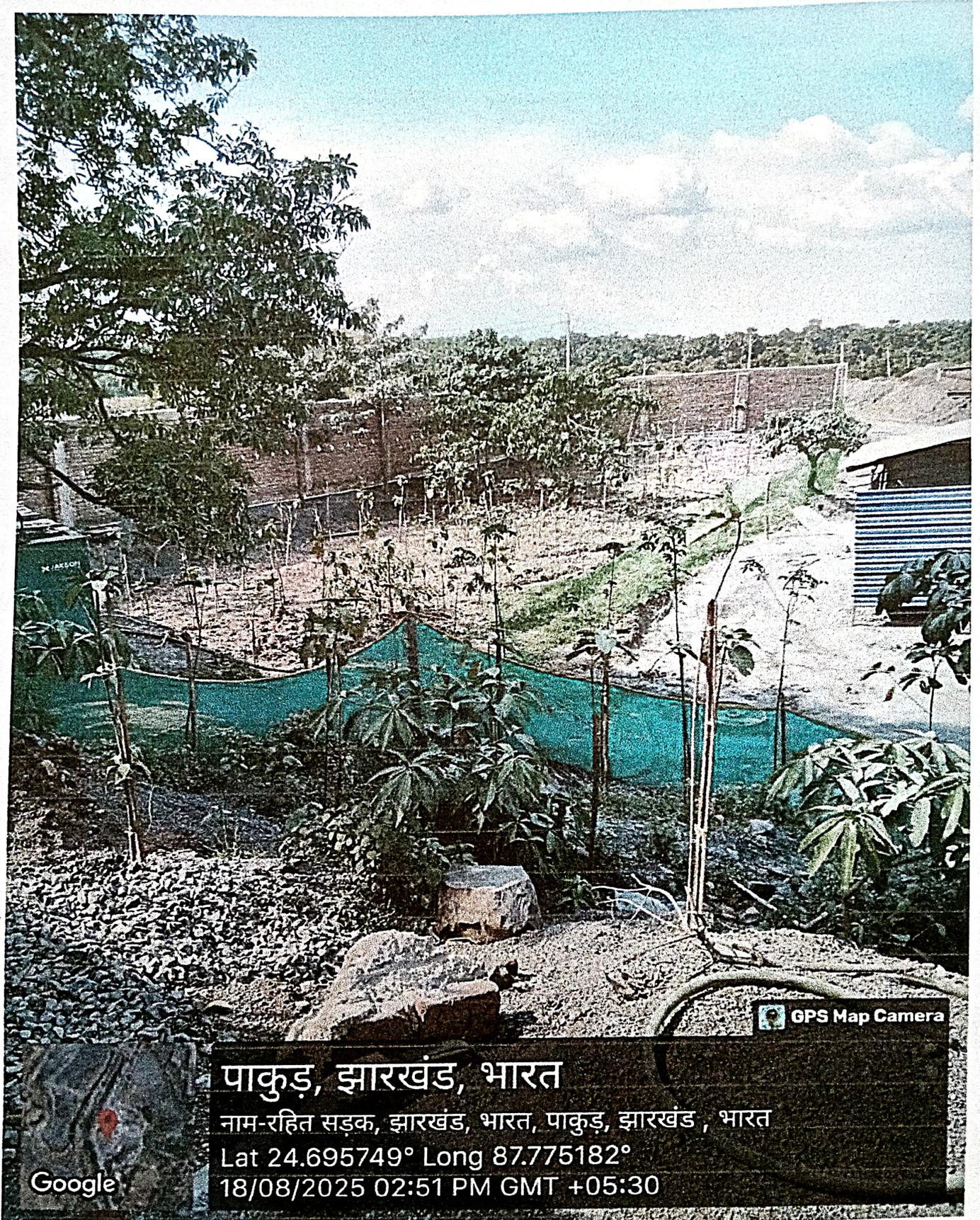
- This licence will expire on **31st December, 2027**
- Nature of Manufacturing process of this Licence is **STONE CHIPS(THE BOULDERS WILL BE BROKEN INTO CHELLY AND SMALL SIZE WHICH WILL BE FED INTO THE CRUSHER, AFTER CRUSHING THE STONE CHIPS WILL BE PRODUCED IN MANY SIZES. IT WILL BE SCREENED AND STONE DUST WILL ALSO ARISE FROM THE CRUSHER. IT IS PROPOSED TO BUILT A SHED TO COVER THE SCREENING SECTION.DUST WILL BE SEPARATED IN OTHER PLACES WHICH WILL BE ALSO SOLD FOR FILLING OF THE LOW LYING AREA AND SMOOTH THE SURFACE OF THE NEWLY CONSTRUCTED ROAD.)**
- This is a computer generated certificate, does not require any seal
- This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only

R-7

XB



208 2A



पाकुड़, झारखंड, भारत

नाम-रहित सड़क, झारखंड, भारत, पाकुड़, झारखंड, भारत

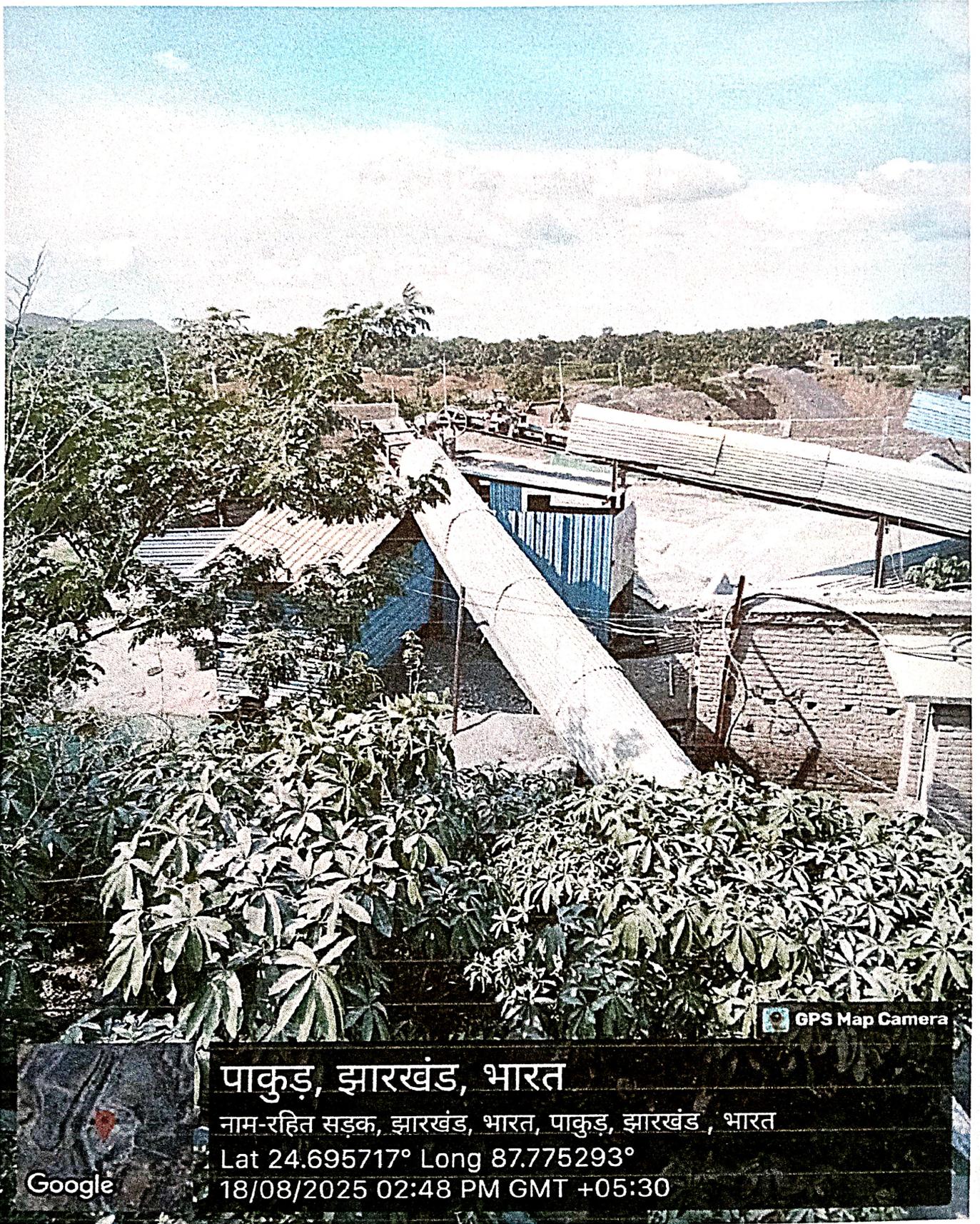
Lat 24.695749° Long 87.775182°

18/08/2025 02:51 PM GMT +05:30

GPS Map Camera

Google

28



GPS Map Camera

पाकुड़, झारखंड, भारत

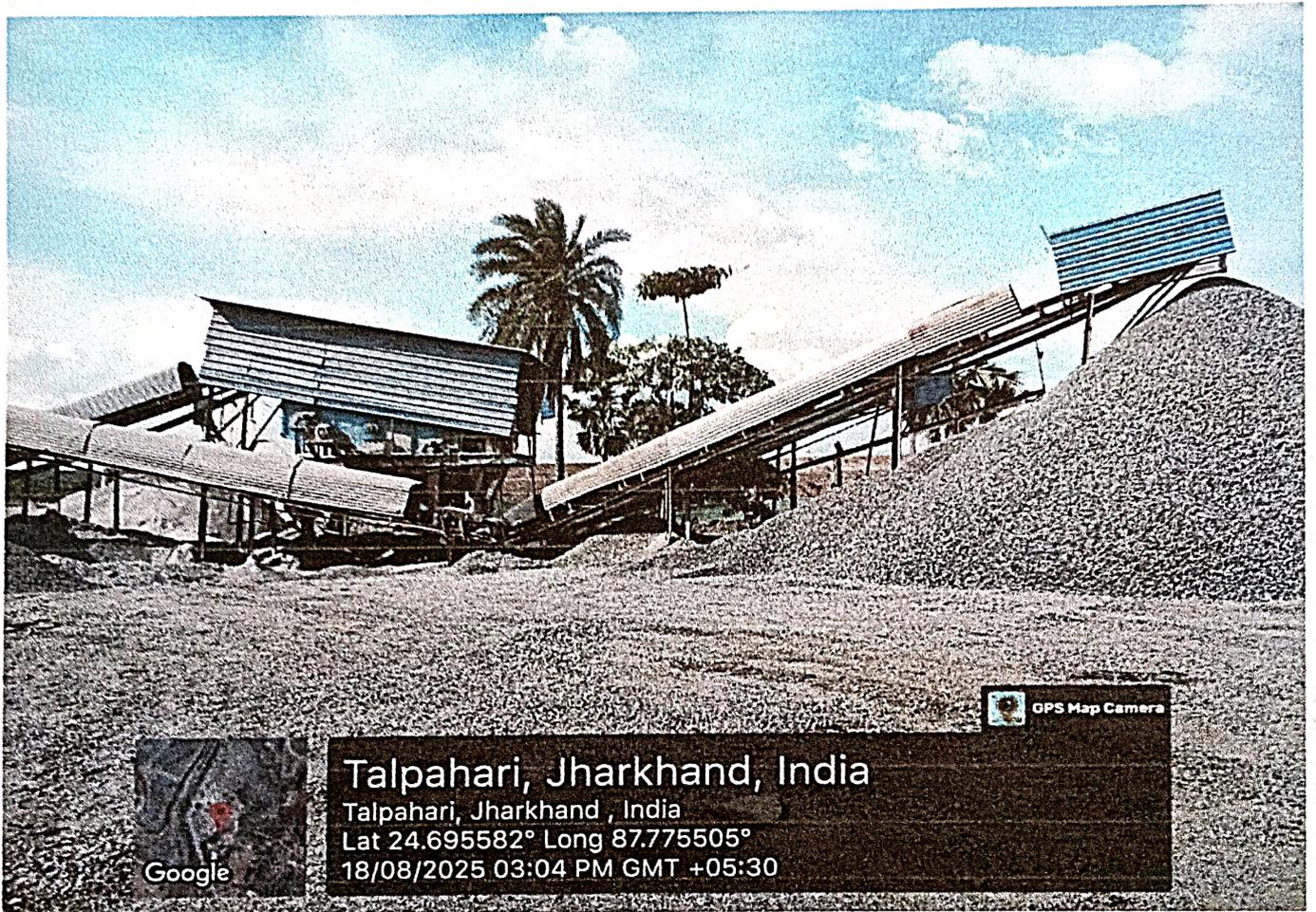
नाम-रहित सड़क, झारखंड, भारत, पाकुड़, झारखंड, भारत

Lat 24.695717° Long 87.775293°

18/08/2025 02:48 PM GMT +05:30

Google

30 29



Talpahari, Jharkhand, India
Talpahari, Jharkhand, India
Lat 24.695582° Long 87.775505°
18/08/2025 03:04 PM GMT +05:30

Google

GPS Map Camera

32



GPS Map Camera

तल्पहरी, झारखंड, भारत

नाम-रहित सड़क, तल्पहरी, झारखंड 816104, भारत

Lat 24.696092° Long 87.77537°

18/08/2025 03:00 PM GMT +05:30

Google

3X



MD. NOORUJJAMANSHEKH
Prop:-NOORUJJAMANSHEKH
MOUZA- MANSINGPUR
PLOT No:- 140P/ 139P
AREA- 1B. 9K. 17D.
GST.No:-20DGGJPS6261PIZT
DEALER REG.No:J062314569

~~334~~